

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 15606/2024

[Arising out of impugned final judgment and order dated 01-02-2013 in HCP No. 1794/2012 passed by the High Court of Judicature at Madras]

SUBASH CHANDRA KAPOOR

Petitioner(s)

VERSUS

THE STATE OF TAMIL NADU & ORS.

Respondent(s)

IA No. 242306/2024 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 242308/2024 - EXEMPTION FROM FILING O.T.

IA No. 245337/2024 - EXEMPTION FROM FILING O.T.

IA No. 245336/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 22-07-2025 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE K. VINOD CHANDRAN
HON'BLE MR. JUSTICE N.V. ANJARIA

For Petitioner(s) : Ms. Payoshi Roy, Adv.
Mr. S. Prabu Ramasubramanian, Adv.
Mr. Manoj Kumar A., Adv.
Mr. Vinayaga Vignesh I, Adv.
Mr. Vairawan A.s, AOR

For Respondent(s) : Mr. Amit Anand Tiwari, Sr. A.A.G.
Mr. Sabarish Subramanian, AOR
Ms. Devyani Gupta, Adv.
Mr. Vishnu Unnikrishnan, Adv.
S. Havelia, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Perused the letter circulated on behalf of the respondent(s)
2. List after two weeks.
3. In the meantime, the learned counsel for the petitioner to serve a copy of the petition on the Central Agency, who shall ensure that on the next date Respondent No.3/The Secretary, Ministry of External Affairs puts in their appearance.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
ASSISTANT REGISTRAR